

**IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR**

BEFORE

HON'BLE SMT. JUSTICE SUNITA YADAV

ON THE 19th OF APRIL, 2024

MISC. CRIMINAL CASE No. 6773 of 2024

BETWEEN:-

**NISHANT @ NISHU YADAV S/O SHRI CHARAN SINGH,
AGED ABOUT 18 YEARS, OCCUPATION: STUDENT
MOHANPURA THANA MURAR DISTRICT GWALIOR
(MADHYA PRADESH)**

.....APPLICANT

(SHRI PRADEEP KATARE, LEARNED COUNSEL FOR THE PETITIONER).

AND

**THE STATE OF MADHYA PRADESH INCHARGE POLICE
STATION THROUGH POLICE STATION MURAR
DISTRICT GWALIOR (MADHYA PRADESH)**

.....RESPONDENTS

***(SHRI DINESH SAVITA - P.P. - APPEARING ON BEHALF OF ADVOCATE
GENERAL).***

***(SHRI ARVIND KUMAR DWIVEDI, LEARNED COUNSEL FOR THE
RESPONDENT [COMP].***

.....
*This application coming on for admission hearing this day, the court
passed the following:*

ORDER

Learned counsel for the applicant prays for and is permitted to withdraw this first bail application under section 439 of Cr.P.C. in relation to crime No. 980/2023 registered at police station Morar, District Gwalior (M.P.).

Accordingly, the instant bail application stands dismissed as withdrawn.

**(SUNITA YADAV)
JUDGE**

